

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 195
ANSWERED ON TUESDAY, THE 25th NOVEMBER, 2014**

REVIEW OF E-FORMS

QUESTION

195. DR. T. SUBBARAMI REDDY:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government has set up Departmental committee to review e-forms and other overall filing process, in order to simplify procedures for stakeholders under the Companies Law;
- (b) if so, the details thereof;
- (c) the time-limit by which the whole process would be reviewed and would be ready for notification;
- (d) whether it would strive to remove difficulties faced by stakeholders in filing various e-forms, at present, through MCA 21 portal; and
- (e) if so, the details thereof?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS

(SHRI ARUN JAITLEY)

(a) to (e):- Yes, Sir. An Expert Committee has been constituted by this Ministry recently to (a) review the 'e-forms' notified under the Companies Act, 2013, (b) suggest changes aimed at simplification of such forms and (c) removal of difficulties faced by stakeholders. The Committee has been asked to submit its report within two months.
